

Indian Technical Know-How and Consultancy Service in Steel Making

1642. SHRI G. Y. KRISHNAN: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Indian technical know-how and consultancy service in steel-making are in demand in the developing countries;

(b) if so, the names of such countries;

(c) whether private consultancy service organisation are also getting orders for detailed engineering and part civil works; and

(d) if so, the main features thereof?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) to (d). Indian consultancy services in the field of iron and steel are gradually getting recognition in a number of developing countries like Nigeria, Libya, Indonesia, Venezuela, Mexico, Syria, Turkey, Saudi Arabia and other Middle East Countries. Some Indian Organisations, both in the public and private sectors, are presently providing such services in some of these countries. For example, the Federal Ministry of Industries, Government of Nigeria, has appointed Metallurgical and Engineering Consultants (India) Ltd. for rendering consultancy and monitoring services for installation of two direct reduction integrated steel plants of one million tonnes capacity each. M/s. M. N. Dastur and Co. (P) Ltd. are the principal consultants for an integrated iron and steel complex at Misurata of Libyan Arab Republic with an initial capacity of 1.25 million tonnes/year to be expanded to about 7 million tons in stages. They are also providing comprehensive design, engineering and construction supervision services for the P.T. Irosteel Works Ltd., Jakarta, Indonesia and engineering services for limited areas in connection with the expansion of

a steel plant in Venezuela. Besides, consultancy services are also being provided by other firms like Development Consultants (India) in Egypt, South Korea and Venezuela; and by National Industrial Development Corporation in Libya.

12.00 hours.

PAPERS LAID ON THE TABLE

INDIAN TELEGRAPH (1ST AMDT.) RULES, 1977, INDIAN WIRELESS TELEGRAPHY (COMMERCIAL RADIO OPERATORS CERTIFICATES OF PROFICIENCY AND LICENCE TO OPERATE WIRELESS TELEGRAPHY) AMDT. RULES, 1977, REVIEWS AND ANNUAL REPORTS OF INDIAN TELEPHONE INDUSTRIES LTD., BANGALORE AND OF HINDUSTAN TELEPRINTERS LTD., MADRAS AND FOUR STATEMENTS

संचार मंत्री (श्री जार्ज फर्नान्डिस) :
मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ—

(1) भारतीय तार अधिनियम, 1885 की धारा 7 की उपधारा (5) के अन्तर्गत निम्नलिखित अधिसूचनाओं (हिन्दी तथा अंग्रेजी संस्करण) की एक-एक प्रति :—

(एक) भारतीय तार (पहला संशोधन) नियम, 1977 जो दिनांक 26 मई, 1977 के भारत के राजपत्र में अधिसूचना संख्या सा० सं० नि० 255 (इ) में प्रकाशित हुए थे।

(दो) भारतीय बेतार यांत्रिकी (वाणिज्यिक रेडियो प्रचालक प्रवीणता प्रमाणपत्र और बेतार यांत्रिकी प्रचालन अनुज्ञप्ति) संशोधन नियम, 1977 जो दिनांक 11 जून, 1977 के भारत के राजपत्र में अधिसूचना संख्या सा० सं० नि० 726 में प्रकाशित हुए थे।

[Placed in Library. See No. LT-480/77].

(2) कम्पनी अधिनियम, 1956 की धारा 619 क की उपधारा (1) के अन्तर्गत निम्नलिखित पत्रों (हिन्दी तथा अंग्रेजी संस्करण) की एक-एक प्रति —

(एक) (क) इण्डियन टेलीफोन इन्डस्ट्रीज लिमिटेड, बंगलौर के वर्ष 1974-75 के कार्यकरण की सरकार द्वारा समीक्षा ।

(ख) इण्डियन टेलीफोन इन्डस्ट्रीज लिमिटेड, बंगलौर का वर्ष 1974-75 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखा परीक्षक की टिप्पणियां ।

(दो) (क) इण्डियन टेलीफोन इन्डस्ट्रीज लिमिटेड, बंगलौर के वर्ष 1975-76 के कार्यकरण की सरकार द्वारा समीक्षा ।

(ख) इण्डियन टेलीफोन इन्डस्ट्रीज लिमिटेड, बंगलौर का वर्ष 1975-76 का वार्षिक प्रतिवेदन, लेखा परीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

[Placed in Library. See No. LT-481/77].

(तीन) (क) हिन्दुस्तान टेलीप्रिन्टर्स लिमिटेड, मद्रास के वर्ष 1974-75 के कार्यकरण की सरकार द्वारा समीक्षा ।

(ख) हिन्दुस्तान टेलीप्रिन्टर्स लिमिटेड, मद्रास का वर्ष 1974-75 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक महालेखा परीक्षक की टिप्पणियां ।

(चार) (क) हिन्दुस्तान टेलीप्रिन्टर्स लिमिटेड मद्रास के वर्ष 1975-76 के कार्यकरण की सरकार द्वारा समीक्षा ।

(ख) हिन्दुस्तान टेलीप्रिन्टर्स लिमिटेड, मद्रास का वर्ष 1975-76 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक महालेखा परीक्षक की टिप्पणियां ।

(3) उपर्युक्त मद (2) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण बताने वाले चार विवरण (हिन्दी तथा अंग्रेजी संस्करण)

[Placed in Library. See No. LT-482/77].

STATEMENT OF POLICY RE. FAMILY WELFARE PROGRAMME

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राज नारायण) : मैं परिवार कल्याण कार्यक्रम के सम्बन्ध में दिनांक 28 अप्रैल, 1977 के नीति विवरण (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति सभा पटल पर रखता हूँ ।

[Placed in Library. See No. LT-483/77].

ANNUAL REPORT OF STEEL AUTHORITY OF INDIA LTD., DELHI FOR 1975-76 ALONG WITH AUDITED ACCOUNTS

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): I beg to lay on the Table a copy of the Annual Report (Hindi version) of the Steel Authority of India Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under subsection (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-484/77].

NOTIFICATIONS UNDER MINES ACT, 1952, STATEMENTS RE. ACTION TAKEN ON ASSURANCES & REPORTS OF COURTS OF INQUIRY RE. COLLIERY ACCIDENTS

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English

versions) under sub-section (7) of section 59 of the Mines Act, 1968,—

(i) The Coal Mines (Amendment) Regulations, 1977 published in Notification No. G.S.R. 501 in Gazette of India dated the 9th April, 1977.

(ii) The Metalliferous Mines (Second Amendment) Regulations, 1977 published in Notification No. G.S.R. 502 in Gazette of India dated the 9th April, 1977. [Placed in Library. See No. LT-485/77].

(2) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

(i) Statement No. XXXVIII—Ninth Session, 1969—Fourth Lok Sabha.

(ii) Statement No. XXIV—Eighth Session, 1973—Fifth Lok Sabha.

(iii) Statement No. XX—Twelfth Session, 1974—Fifth Lok Sabha.

(iv) Statement No. XXIV—Thirteenth Session, 1975—Fifth Lok Sabha.

(v) Statement No. VII—Sixteenth Session, 1976—Fifth Lok Sabha.

(vi) Statement No. IV—Seventeenth Session, 1976—Fifth Lok Sabha.

(vii) Statement No. I—Eighteenth Session, 1976—Fifth Lok Sabha.

(viii) Statement No. I—First Session, 1977—Sixth Lok Sabha. [Placed in Library. See No. LT-486/77].

(3) A copy of the Report (Hindi and English versions) of the Court

of Inquiry into the Kessurghar Colliery accident which occurred on the 9th August, 1975.

(4) A copy of the Report (Hindi and English versions) of the Court of Inquiry into the Chasnalla Colliery accident which occurred on the 27th December, 1975.

(5) A copy of the Report (Hindi and English versions) of the Court of Inquiry into the Chasnalla Colliery accident which occurred on the 5th April, 1976.

(6) A copy of the Report (Hindi and English versions) of the Court of Inquiry into the Sudamdih Colliery accident which occurred on the 4th October, 1976.

[Placed in Library. See No. LT-487/77].

12.02 hrs.

ELECTION TO COMMITTEES

(i) ALL INDIA INSTITUTE OF MEDICAL SCIENCES

स्वास्थ्य और परिवार कल्याण मंत्री :
(श्री राज नारायण) : मैं प्रस्ताव करता हूँ
“कि अखिल भारतीय आयुर्विज्ञान संस्थान अधिनियम, 1956 की धारा 4 (छ) के अनुसरण में इस सभा के सदस्य ऐसी रीति से जैसा कि अखिल महोदय निर्देश दें, उक्त अधिनियम के अन्य उपबन्धों के अध्याधीन अखिल भारतीय आयुर्विज्ञान संस्थान के सदस्यों के रूप में पांच वर्षों की कालावधि के लिये कार्य करने के लिये अपने में से दो सदस्य निर्वाचित करें।”

MR. SPEAKER: The question is:

“That in pursuance of Section 4(g) of the All India Institute of Medical Sciences Act, 1956, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as